

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 502 of 2020

IN THE MATTER OF:

Sh. Satish Chand Gupta **...Appellant**

Vs

Servel India Private Ltd. **...Respondent**

Present:

For Appellant: Mr. Siddhant Buxy, Advocate

**For Respondent: Mr. Reetsh Agarwal and Ms. Anju Bhusan,
Advocates for the IRP.**

ORDER
(Through Virtual Mode)

07.09.2020 For filing of 'Rejoinder' together with 'Compilation of Judgments', at request, the matter is adjourned to 06.10.2020. Copy of the 'Rejoinder' along with 'Compilation of Judgments' shall be served one week before the next date of hearing.

It is also open to the Respondent side to file 'Compilation of Judgments' and Copy of the same may be filed to the Learned Counsel for the Appellant ten days before the next date of hearing.

The Registry is directed to List the matter on **6th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)